ELECTION MATTER
URGENT

F.No. C-50/56/2020-Ad.II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

North Block, New Delhi- 110001
Dated: 04th October, 2021

To
The concerned Pr. Chief Commissioners/ Pr. Director Generals/ Chief Commissioners/ Director Generals of CBIC

Subject: Bye-elections to 3 PCs & 30 ACs, 2021-Deployment of Expenditure Observers-Reg.

Sir,

I am directed to refer to Election Commission of India’s letter No. 464/ECI/LET/EEM/Exp.Obs./BEs/EEPS/2021 dated 01.10.2021 (copy enclosed) on the subject mentioned above and to inform that the Commission has deployed 13 IRS (C&IT) Officers (list enclosed) as Expenditure Observer in Bye-elections to ACs announced by the Commission vide its Press Note No. ECI/PN/83/2021 dated 28.09.2021 (copy enclosed).

2. It is requested that the directions of the Election Commission of India, as mentioned in the said letter, may be communicated to the concerned Expenditure Observers under your charge for strict compliance.

Yours faithfully,

(S.A. Ansari)
Under Secretary to the Government of India
Tel: 23095529/E-mail: sa.ansari@nic.in

Copy to:
The website Manager, CBIC with the request to upload this letter along-with the enclosures on the official website of CBIC with a ticker.

(S.A. Ansari)
Under Secretary to the Government of India
ELECTION COMMISSION OF INDIA
No. 464/ECI/LET/EEM/Exp. Obs./BEs/EEPS/2021
Nirvachan Sadan, Ashoka Road, New Delhi-110001
Dated: 1st October, 2021

To
Shri. S. A. Ansari, Under Secretary (Ad. II) & Nodal Officer,
M/o Finance, Deptt. of Revenue, Central Board of Indirect Taxes & Customs,
Room No. 47B, North Block,
New Delhi.
(saansari1967@gmail.com)

Sub:- Bye-elections to 3 PCs and 30 ACs, 2021-Deployment of Expenditure Observers—Reg.

Sir,

I am directed to state that in exercise of the power conferred on it by Article 324 of Constitution and Section 20B of the Representation of the People Act, 1951, the Commission has deployed 13 IRS(C&IT) (list enclosed) as Expenditure Observer in Bye-elections to ACs announced by the Commission vide its Press Note no. ECI/PN/83/2021, dated 28.09.2021 (copy enclosed).

2. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, they will be deemed to be on deputation to the Election Commission during the period they are working as Observer. Working as Observer of the Election Commission they will be subject to the control, superintendence and discipline of the Election Commission with respect to their duties performed as Observer.

3. Observer is entitled for TA/DA as admissible on tour. They will draw TA/DA from their Ministry/Department/Office. The expenditure will be debitable to the Budget grant of their Ministry or Department/Office. They are also entitled to travel by air by any scheduled commercial flight of any airlines. However, whenever they travel by train, it shall be as per their entitled class.

4. The Expenditure Observers are also required to go through “Compendium of Instructions on Election Expenditure Monitoring (August, 2020)” available on the ECI website www.eci.gov.in-Compendium of Instructions—Compendium of Instructions on Election Expenditure Monitoring (August, 2020).
5. The Expenditure Observers may be informed that-

(i) He/She is required to upload his/her photograph in the Personal Information Sheet on the Observer portal. This is required for printing of Identity Cards.

(ii) User id and password for accessing the Observer portal is ‘Observer Code’ mentioned against his/her name. He/She should change his/her passwords on first login, if he/she so wish.

(iii) He/She is requested to remain in contact with his/her Nodal Officer.

(iv) The deployment order indicating the State, District and Constituency is enclosed.

(v) He/She is requested to reach the assigned constituency on 08.10.2021 and will make two visits as under:

1\textsuperscript{st} visit – On last date of nominations i.e. 08.10.2021 and stay in the constituency upto poll/re-poll, if any (from 08.10.2021 to 30.10.2021)

2\textsuperscript{nd} visit- On 25\textsuperscript{th} day of declaration of result for 8 days (from 27.11.2021 to 04.12.2021)

6. You are requested to intimate the Expenditure Observers accordingly and deliver the deployment order enclosed herewith to the Expenditure Observers concerned.

Yours faithfully,

[Signature]

(Anup Kumar Khakhlary)
Under Secretary
(khakhlaryanup@eci.gov.in)

Copy to: Chief Electoral Officers of Assam, Haryana, Himachal Pradesh, Karnataka, Meghalaya, Mizoram, Rajasthan and West Bengal, for kind information and requested to intimate the DEOs concerned. (By Speed Post/e-mail)

[Signature]

(Anup Kumar Khakhlary)
Under Secretary
<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State/UT</th>
<th>Name &amp; No. of AC</th>
<th>Name of Expenditure Observer</th>
<th>Mob. No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Assam</td>
<td>28-Gossaigaon AC</td>
<td>Sh. D. Lakshmikantha, IRS(C&amp;IT):2008 (R-17866)</td>
<td>7026797888</td>
</tr>
<tr>
<td>2.</td>
<td>Assam</td>
<td>107-Throwra AC</td>
<td>Sh. Arun Kumar Gupta, IRS(C&amp;IT):2010 (R-20315)</td>
<td>9591010065</td>
</tr>
<tr>
<td>3.</td>
<td>Haryana</td>
<td>46-Ellenabad AC</td>
<td>Sh. Avnish Yadav, IRS(C&amp;IT):2014 (R-26996)</td>
<td>9769363889</td>
</tr>
<tr>
<td>4.</td>
<td>Himachal Pradesh</td>
<td>8-Fatehpur AC</td>
<td>Sh. Sushant IRS(C&amp;IT):2005 (R-18805)</td>
<td>9724630696</td>
</tr>
<tr>
<td>5.</td>
<td>Himachal Pradesh</td>
<td>50-Arki AC</td>
<td>Sh. Mahabir, IRS(C&amp;IT):2009 (R-18690)</td>
<td>8130547588</td>
</tr>
<tr>
<td>7.</td>
<td>Karnataka</td>
<td>82-Hangal AC</td>
<td>Smt. R. Gulzar Begum, IRS(C&amp;IT):2009 (R-18688)</td>
<td>9444714054</td>
</tr>
<tr>
<td>8.</td>
<td>Meghalaya</td>
<td>13-Mawryngkneng AC</td>
<td>Sh. Sudhir Kohakade, IRS(C&amp;IT):2009 (R-19741)</td>
<td>8080470877</td>
</tr>
<tr>
<td>9.</td>
<td>Mizoram</td>
<td>4-Tuirial AC</td>
<td>Sh. Rajesh Kumar, IRS(C&amp;IT):2009 (R-20851)</td>
<td>8980002555</td>
</tr>
<tr>
<td>10.</td>
<td>Rajasthan</td>
<td>155-Vallabhnagar AC</td>
<td>Sh. Mukesh Rathod, IRS(C&amp;IT):2009 (R-18682)</td>
<td>9725995991</td>
</tr>
<tr>
<td>11.</td>
<td>West Bengal</td>
<td>7-Dinhata AC</td>
<td>Sh. Avnish Bansal, IRS(C&amp;IT):2009 (R-21591)</td>
<td>7838029345</td>
</tr>
<tr>
<td>12.</td>
<td>West Bengal</td>
<td>109-Khardaha AC</td>
<td>Sh. D. S. Meena IRS(C&amp;IT) 2005 (R-17328)</td>
<td>9619642554</td>
</tr>
<tr>
<td>13.</td>
<td>West Bengal</td>
<td>127-Gosaba AC</td>
<td>Sh. Tamizh Vendan, IRS(IT):2005 (R-18680)</td>
<td>9840071297</td>
</tr>
</tbody>
</table>
Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Assam</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>28-Gossaigaon [Gossaigaon]</td>
</tr>
</tbody>
</table>

Date of Reporting: You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, supervision and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air or by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from the Commission that your exemption request has been accepted by the Commission.

6. You must reach the Constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency. Expenditure Observer Report-II on last date of withdrawal of candidatures and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district for 8 clear days to assist the DEO in scrutinising the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit.

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission. Information regarding any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter. Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

[Signature]

(Assn Kumar Khakhuary)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2021/OPS

Date: 01-Oct-2021

To

Arun Kumar Gupta
IRS(C&CE): 2010

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Assam</th>
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</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>107-Thowra [Sivasagar].</td>
</tr>
</tbody>
</table>

Date of Reporting

You are Allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. You must reach the Constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district hq. for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions on Election Expenditure Monitoring” for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit.

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

[Signature]
(Anup Kumar Khakhraly)
Under Secretary
To

Avinash Kumar Yadav
IRS(C&CE): 2014

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 206 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
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<td>No. &amp; Name of Assembly Constituency With [District]</td>
<td>46-Ellenabad [Sirsa]</td>
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</tbody>
</table>

Date of Reporting: You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 206A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

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6. You must reach the Constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district hq. for 8 days to inspect the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 25th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

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8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring/honorarium through EFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

(Arup Kumar Khakhrial)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2021/OPS

Date: 01-Oct-2021

To

Sushant Kumar
IRS(C&CE): 2005

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Himachal Pradesh</th>
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</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>8-Fatehpur [KANGRA]</td>
</tr>
</tbody>
</table>

Date of Reporting: You are allocated in above mentioned constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, supervision and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accorded unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. You must reach the constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district HQ for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions on Election Expenditure Monitoring” for detailed procedure.

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Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

(Arjun Kumar Khakhlay)
Under Secretary
To

Mahabir
IRS(C&CE): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

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<th>Name of the State</th>
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<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>50-Arkri [SOLAN]</td>
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Date of Reporting: You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 15C of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on duty. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

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6. You must reach the constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidature and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will not issue a final report (Report-IV) to the Commission and also intimated this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

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Yours faithfully,

[Signature]

[Name]
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2021/OPS

Date: 01-Oct-2021

To

Anwar Ali T.P
IRS(C&E): 2005

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Karnataka</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>33-Sindgi [Vijayapura]</td>
</tr>
</tbody>
</table>

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act,1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. You must reach the Constituency on the last date of nomination of election and remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidatures and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit in the constituency(ies)/district under which the constituency(ies)/district fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district headquarter for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of result. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of result. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit.

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter. Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.


Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observefrs/central-observers/

Yours faithfully,

(Anup Kumar Khakhbar)
Under Secretary
To

R. Gulzar Begum
IRS(G&C): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Karnataka</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>82-Hangal [HAVERI]</td>
</tr>
</tbody>
</table>

You are allocated in above mentioned constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request for permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. You must reach the constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency. Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically directed by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit.

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

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Yours faithfully,

(Arup Kumar Khakhraly)
Under Secretary
To

Sudhir S. Kohakade
IRS(O&C&E): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer: Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Meghalaya</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>13-Mawryngkong [EAST KHASI HILLS].</td>
</tr>
</tbody>
</table>

You are allocated in the above mentioned Constituency(ies). You are required to report on this duty by 03/10/2021.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 26A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

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6. You must reach the constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency, Expenditure Observer Report-II on last date of withdrawal of candidates and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, if any. You will visit the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district Hq. for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

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You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter. Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

(Arup Kumar Khakhary)
Under Secretary
ELECTION COMMISSION OF INDIA

NO.464/OBS/2021/OPS

Date: 01-Oct-2021

To Rajesh Kumar
IRS(C&CE): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Observer Code
R-20851

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Mizoram</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>4-Tuirial [KOLASIB]</td>
</tr>
</tbody>
</table>

Date of Reporting
You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

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Yours faithfully,

(Anup Kumar Khakhliary)
Under Secretary
To

Mukesh Rathore
IRS(C&CE): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Rajasthan</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>155-Vallabhb Nagar [UDAIPUR]</td>
</tr>
</tbody>
</table>

Date of Reporting

You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

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3. Bank Name
4. Branch Name
5. IFSC Code

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Yours faithfully,

(Anup Kumar Khakhariy)
Under Secretary
To

Avnish Bansal
IRS(C&CE): 2009

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer - Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 208 of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>West Bengal</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. &amp; Name of Assembly Constituency With [District]</td>
<td>7-Dinhata [Coochbehar]</td>
</tr>
</tbody>
</table>

Date of Reporting: You are allocated in above mentioned Constituency(ies). You are required to report on this duty by 09/10/2021.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled to TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air on any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

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6. You must report to the Constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/re-poll, if any. You are required to submit a poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency. Expenditure Observer Report-II on last date of withdrawal of candidatures and Expenditure Observer Report-III within 24 hrs. of completion of poll/re-poll, as may apply. You will visit in the constituency/ies/district under which the constituency(ies) fall once again on 29th day after the declaration of result of election and stay in the constituency(ies)/district for 6 clear days to assist the C/O in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the C/O on the 29th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimation to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of "Compendium of Instructions on Election Expenditure Monitoring" for detailed procedure.

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Yours faithfully,

[Signature]
(Arup Kumar Khakhlay)
Under Secretary
ELECTION COMMISSION OF INDIA

No.464/OBS/2021/OPS

Date: 01-Oct-2021

To

D.S. Meena
IRS(C&CE),M 2005

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>West Bengal</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>109-Khardaha [North 24-Parganas]</td>
</tr>
</tbody>
</table>

Date of Reporting: You are Allocated in above mentioned Constituency(ies). You are required to report on this duty by 08/10/2021

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Yours faithfully,

[Signature]

Anup Kumar Khakhilary
Under Secretary
To

M. Tamizh Vendan  
IRS(C&CE): 2005

Subject: Bye Elections to ACs/PCs of some States/UTs, 2021 - Appointment of Expenditure Observer-Reg.

Dear Sir/Madam,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned election.

2. You will be Observer in

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</thead>
<tbody>
<tr>
<td>No. &amp; Name of Assembly Constituency With [District]</td>
<td>127-Gosaba [South 24-Parganas].</td>
</tr>
</tbody>
</table>

Date of Reporting: 08/10/2021

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1951, you will be entitled to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by rail, it shall be as per your entitled class.

5. Request for permission for temporary absence, leave etc. should be taken up by you with the DEC concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have been accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption request has been accepted by the Commission.

6. You must reach the Constituency on the last date of nomination of election and shall remain in the constituency during the entire campaign period and leave the constituency only after the poll/poll/poll, if any. You are required to submit poll preparedness report (Expenditure Observer Report-I) within 24 hrs. of reporting in the constituency. Expenditure Observer Report-II on last date of withdrawal of candidatures and Expenditure Observer Report-III within 24 hrs. of completion of poll/poll/poll, if any. You will visit the constituency(ies)/district under which the constituency(ies) fall once again on 25th day after the declaration of result of election and stay in the constituency(ies)/district for 5 days to assist the DEO in scrutinising the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer in last visit, you will send a final report (Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date. Kindly go carefully through the latest edition of “Compendium of Instructions on Election Expenditure Monitoring” for detailed procedure.

7. You are requested to report to your controlling authority after completion of each visit.

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter. Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login. The link for Observer Portal is available on https://eci.gov.in/observers/central-observers/

Yours faithfully,

(Anup Kumar Khakhlary)  
Under Secretary
PRESS NOTE

Subject: Schedule for Bye-elections in Parliamentary/ Assembly Constituencies of various States – reg.

The Commission has reviewed the situations related to pandemic, flood, festivals, cold conditions in certain regions, feedback from concerned States/UT and taken into consideration all facts and circumstances and it has decided to hold bye-elections to fill vacancies in three (3) Parliamentary Constituencies of UT of Dadra & Nagar Haveli and Daman & Diu, Madhya Pradesh and Himachal Pradesh and thirty (30) vacancies in Assembly Constituencies of various States as per details given below:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State/UT</th>
<th>Parliamentary Constituency No. &amp; Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>UT of Dadra &amp; Nagar Haveli and Daman &amp; Diu</td>
<td>Dadra &amp; Nagar Haveli</td>
</tr>
<tr>
<td>2.</td>
<td>Madhya Pradesh</td>
<td>28-Khandwa</td>
</tr>
<tr>
<td>3.</td>
<td>Himachal Pradesh</td>
<td>2-Mandi</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>Constituency No. &amp; Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Andhra Pradesh</td>
<td>124-Badvel (SC)</td>
</tr>
<tr>
<td>2.</td>
<td>Assam</td>
<td>28-Gossaigaon</td>
</tr>
<tr>
<td>3.</td>
<td>Assam</td>
<td>41-Bhabanipur</td>
</tr>
<tr>
<td>4.</td>
<td>Assam</td>
<td>58-Tamulpur</td>
</tr>
<tr>
<td>5.</td>
<td>Assam</td>
<td>101-Mariani</td>
</tr>
<tr>
<td>6.</td>
<td>Assam</td>
<td>107-Thowra</td>
</tr>
<tr>
<td>7.</td>
<td>Bihar</td>
<td>78-Kusheshwar Asthan (SC)</td>
</tr>
<tr>
<td>8.</td>
<td>Bihar</td>
<td>164-Tarapur</td>
</tr>
<tr>
<td>9.</td>
<td>Haryana</td>
<td>46-Ellenabad</td>
</tr>
<tr>
<td>10.</td>
<td>Himachal Pradesh</td>
<td>08-Fatehpur</td>
</tr>
<tr>
<td>11.</td>
<td>Himachal Pradesh</td>
<td>50-Arki</td>
</tr>
<tr>
<td>No.</td>
<td>State</td>
<td>Constituency</td>
</tr>
<tr>
<td>-----</td>
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<td>--------------</td>
</tr>
<tr>
<td>12.</td>
<td>Himachal Pradesh</td>
<td>65-Jubbal-Kotkhai</td>
</tr>
<tr>
<td>13.</td>
<td>Karnataka</td>
<td>33-Sindgi</td>
</tr>
<tr>
<td>14.</td>
<td>Karnataka</td>
<td>82-Hangal</td>
</tr>
<tr>
<td>15.</td>
<td>Madhya Pradesh</td>
<td>45-Prithvipur</td>
</tr>
<tr>
<td>16.</td>
<td>Madhya Pradesh</td>
<td>62-Raigaon (SC)</td>
</tr>
<tr>
<td>17.</td>
<td>Madhya Pradesh</td>
<td>192-Jobat (ST)</td>
</tr>
<tr>
<td>18.</td>
<td>Maharashtra</td>
<td>90-Deglur (SC)</td>
</tr>
<tr>
<td>19.</td>
<td>Meghalaya</td>
<td>13-Mawryngkneng (ST)</td>
</tr>
<tr>
<td>20.</td>
<td>Meghalaya</td>
<td>24-Mawphlang (ST)</td>
</tr>
<tr>
<td>21.</td>
<td>Meghalaya</td>
<td>47-Rajabala</td>
</tr>
<tr>
<td>22.</td>
<td>Mizoram</td>
<td>4-Tuirial (ST)</td>
</tr>
<tr>
<td>23.</td>
<td>Nagaland</td>
<td>58-Shamtorr-Chessore (ST)</td>
</tr>
<tr>
<td>24.</td>
<td>Rajasthan</td>
<td>155-Vallabhnagar</td>
</tr>
<tr>
<td>25.</td>
<td>Rajasthan</td>
<td>157-Dhariawad (ST)</td>
</tr>
<tr>
<td>26.</td>
<td>Telangana</td>
<td>31-Huzurabad</td>
</tr>
<tr>
<td>27.</td>
<td>West Bengal</td>
<td>7-Dinhata</td>
</tr>
<tr>
<td>28.</td>
<td>West Bengal</td>
<td>86-Santipur</td>
</tr>
<tr>
<td>29.</td>
<td>West Bengal</td>
<td>109-Khardaha</td>
</tr>
<tr>
<td>30.</td>
<td>West Bengal</td>
<td>127-Gosaba(SC)</td>
</tr>
</tbody>
</table>

The Commission has decided to hold these bye-elections to fill vacancies and has fixed the dates of poll events as per provisions under Section 30 and date of withdrawal under Section 30(c) of the Representation of the People Act, 1951. The schedule of bye election is as follows:

**Schedule 1**: For Assembly Constituency of Andhra Pradesh, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Rajasthan, Telangana and Parliamentary Constituency of UT of Dadra & Nagar Haveli and Daman & Diu, Himachal Pradesh, Madhya Pradesh.

<table>
<thead>
<tr>
<th>Poll Events</th>
<th>Schedule 1</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date of Issue of Gazette Notification</td>
<td>01.10.2021 (Friday)</td>
</tr>
<tr>
<td>Last Date of Nominations</td>
<td>08.10.2021 (Friday)</td>
</tr>
<tr>
<td>Date of Event</td>
<td>Date/Day</td>
</tr>
<tr>
<td>--------------------------------------------------</td>
<td>----------------</td>
</tr>
<tr>
<td>Date for Scrutiny of Nominations</td>
<td>11.10.2021 (Monday)</td>
</tr>
<tr>
<td>Last Date for Withdrawal of candidatures</td>
<td>13.10.2021 (Wednesday)</td>
</tr>
<tr>
<td><strong>Date of Poll</strong></td>
<td><strong>30.10.2021 (Saturday)</strong></td>
</tr>
<tr>
<td>Date of Counting</td>
<td>02.11.2021 (Tuesday)</td>
</tr>
<tr>
<td>Date before which election shall be completed</td>
<td>05.11.2021 (Friday)</td>
</tr>
</tbody>
</table>

**Schedule 2:** For Assembly Constituency of Assam, Bihar and West Bengal

<table>
<thead>
<tr>
<th>Poll Events</th>
<th>Schedule 2</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date of Issue of Gazette Notification</td>
<td>01.10.2021 (Friday)</td>
</tr>
<tr>
<td>Last Date of Nominations</td>
<td>08.10.2021 (Friday)</td>
</tr>
<tr>
<td>Date for Scrutiny of Nominations</td>
<td>11.10.2021 (Monday)</td>
</tr>
<tr>
<td>Last Date for Withdrawal of candidatures</td>
<td>16.10.2021 (Saturday)</td>
</tr>
<tr>
<td><strong>Date of Poll</strong></td>
<td><strong>30.10.2021 (Saturday)</strong></td>
</tr>
<tr>
<td>Date of Counting</td>
<td>02.11.2021 (Tuesday)</td>
</tr>
<tr>
<td>Date before which election shall be completed</td>
<td>05.11.2021 (Friday)</td>
</tr>
</tbody>
</table>

1. **ELECTORAL ROLL**

The published Electoral Rolls for the aforesaid Assembly Constituencies w.r.t 01.01.2021 will be used for these elections.

2. **ELECTRONIC VOTING MACHINES (EVMs) and VVPATs**

The Commission has decided to use EVMs and VVPATs in the bye-election in all the
polling stations. Adequate numbers of EVMs and VVPATs have been made available and all steps have been taken to ensure that the polls are conducted smoothly with the help of these machines.

3. IDENTIFICATION OF VOTERS

Electoral Photo Identity cards (EPIC) shall be the main document of identification of a voter. However, any of the below mentioned identification documents can also be shown at the polling station:

i. Aadhar Card,
ii. MNREGA Job Card,
iii. Passbooks with photograph issued by Bank/Post Office,
iv. Health Insurance Smart Card issued under the scheme of Ministry of Labour,
v. Driving License,
vi. PAN Card,
vii. Smart Card issued by RGI under NPR,
viii. Indian Passport,
ix. Pension document with photograph,
x. Service Identity Cards with photograph issued to employees by Central/State Govt./PSUs/Public Limited Companies, and
xi. Official identity cards issued to MPs/MLAs/MLCs.

4. MODEL CODE OF CONDUCT

The Model code of conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Assembly constituency going for election is included, subject to partial modification as issued vide Commission’s instruction No. 437/6/1NST/2016-CCS, dated 29th June, 2017 (available on the commission’s website).

5. INFORMATION REGARDING CRIMINAL ANTECEDENTS

The Commission has prescribed timeline for publicity of criminal antecedents during the period starting from the day following the last date of withdrawal and upto 48 hours before ending with the hour fixed for conclusion of poll.

The consolidated instructions on this matter is available on the Commission’s website under the following hyperlink https://eci.gov.in/files/file/12265-broad-guidelines-of-election-commission-of-india-on-publicity-of-criminal-anteCEDENTS-by-political-parties-candidates/

This is in furtherance of the judgment of the Hon’ble Supreme Court of India dated 13.02.2020 and 10.08.2021 in Contempt Petition (C) No. 656 of 2020 titled Brajesh Singh Vs. Sunil Arora & Ors., which has been circulated to political parties
vide Commission’s letter dated 26.08.2021. In pursuance of the direction given under Para 73.v of the judgment, now, Format C-7 should be published by the political parties within 48 hours of the selection of the candidate and not prior to two weeks before the first date of filing of nominations.

The Commission has also prescribed following timeline for publicity of criminal antecedents during the period starting from the day following the last date of withdrawal and upto 48 hours before ending with the hour fixed for conclusion of poll.

The consolidated instructions on this matter is available on the Commission’s website under the following hyperlink https://eci.gov.in/files/file/12265-broad-guidelines-of-election-commission-of-india-on-publicity-of-criminal-antecedents-by-political-parties-candidates/

6. **BROAD GUIDELINES TO BE FOLLOWED DURING THE CONDUCT OF BYE-ELECTIONS /ADJOURNED POLL DURING the period of COVID-19**

The Commission has issued broad guidelines on 21st August, 2020. Also, it has issued further guidelines on 09.10.2020, 09.04.2021,16.04.2021, 21.04.2021, 22.04.2021, 23.04.2021 and 28.04.2021 available on Commission’s website eci.gov.in or link https://eci.gov.in/candidate-political-parties/instructions-on-covid-19/. Also, vide letter No.40-3/2020-DM-I(A) dated 28th August, 2021, instructions for implementation of targeted and prompt actions for COVID management has been extended by MHA up to 30th September, 2021. After taking inputs from the political parties/Chief Electoral Officers and keeping the extant instructions of MHA/MoHFW in view, the Commission has further strengthened these guidelines. Further, the Commission’s all instructions relating to conduct of General Election in West Bengal during the COVID-19 period shall also be mutatis mutandis applicable for these bye-elections/adjourned poll.

All stake holders shall abide by these instructions. State Government concerned shall take all appropriate actions/measures in compliance to these instructions as follows.

<table>
<thead>
<tr>
<th></th>
<th><strong>Nomination</strong></th>
<th>During Pre and post nomination procession, public meeting prohibited / Only three vehicles permitted within a periphery of 100 meters of RO's office. No procession for nomination shall be permitted.</th>
</tr>
</thead>
<tbody>
<tr>
<td>2</td>
<td><strong>Campaign period</strong></td>
<td></td>
</tr>
<tr>
<td>(a) Meeting for</td>
<td></td>
<td></td>
</tr>
<tr>
<td>----------------</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(i) Indoor</td>
<td>30% of allowed capacity or 200 persons, whichever is less. A register will be maintained to count the number of people attending the meeting.</td>
<td></td>
</tr>
<tr>
<td>(ii) Outdoor</td>
<td>With 50% of capacity (as per Covid-19 guidelines) or 1000 in the case of Star Campaigners and 50% of the capacity or 500 in all other cases. In either case, the allowed number is whichever is less. The entire area will be cordoned off and will be guarded by the police. The count of people entering the ground will be monitored. Expenditure for the cordoning/barricading will be borne by the candidate/party. Only those grounds which are cordoned/barricaded completely will be used for rallies.</td>
<td></td>
</tr>
<tr>
<td>(b) Star Campaigners</td>
<td>Number of Star Campaigners restricted to 20 for these bye-elections for National /State recognized parties and 10 for unrecognized registered parties in the wake of the Covid-19 pandemic.</td>
<td></td>
</tr>
<tr>
<td>(c) Road show</td>
<td>No Roadshow shall be allowed and No Motor/Bike/Cycle rallies to be allowed</td>
<td></td>
</tr>
<tr>
<td>(d) Street corner meeting</td>
<td>Maximum 50 persons shall be allowed (Subject to availability of space and compliance to COVID-19 guidelines.)</td>
<td></td>
</tr>
<tr>
<td>(e) Door to door campaign</td>
<td>Door to door campaign with 5 persons including candidates/their representatives.</td>
<td></td>
</tr>
<tr>
<td>(f) Campaign through video van</td>
<td>Not more than 50 audiences shall be allowed in one cluster point subject to availability of space and compliance to covid guidelines.</td>
<td></td>
</tr>
<tr>
<td>(g) Use of vehicles for campaign</td>
<td>Total vehicles allowed for a candidate/political party (excluding Star Campaigner):- 20 Maximum no. of persons allowed per vehicle 50% of the capacity.</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>Silence period</td>
<td>The silence period is 72 hours before the end of poll.</td>
</tr>
<tr>
<td>4</td>
<td>Poll day activities</td>
<td>1. Maximum 2 vehicles with 3 persons each shall be allowed. Security as per the applicable extant guidelines.</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
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<tr>
<td>---</td>
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<td></td>
</tr>
<tr>
<td>2.</td>
<td>Poll day activity on polling station as per ECI guidelines.</td>
<td></td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>5</th>
<th>Counting day</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>DEOs to take appropriate measures to prevent crowding. Social distancing and other COVID safety protocols to be strictly adhered to at all the times during counting.</td>
</tr>
</tbody>
</table>

7. All such activities will be strictly complied as per the Covid-19 guidelines issued by competent authorities. Social distancing and use of mask, sanitizers, thermal scanning, face shield, hand gloves, etc., as per COVID-19 protocol, have to be complied with. SDMA is responsible for all preventive and mitigation measures to ensure adherence to COVID protocol. Chief Secretary and DG and district level authorities will be responsible for monitoring, supervision and compliance of covid-19 guidelines.

8. If a candidate or political party violates any of the above guidelines, no more permission shall be given to the concerned candidate/party for rallies, meetings etc. If any star campaigner violates the COVID protocols, he shall not be allowed to campaign further in that constituency/district.

9. All polling personnel and election officials including the private persons engaged in the election duty shall be **double vaccinated** before taking their services.

10. Candidate/election agent/polling agent counting agent/driver etc. whoever is coming in contact with the public or election officials have to be **double vaccinated**.

11. One health worker to be appointed as COVID nodal officer for each Polling Station.

12. CS/DG and concerned DMs/SPs shall take enough preventive measures and make necessary arrangements to ensure that no poll related violence occurs during pre and post poll.

13. In the light of advisory issued by the Health Ministry of GoI, ECI will keep a close watch on the evolving situation and may further tighten the guidelines for the upcoming elections.

(Sanjeev Kumar Prasad)  
Secretary